

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Third Phase Induction Training Course for Civil Judges, Junior Division (Entry Level) of 2020 Batch

(08.11.2021 to 04.12.2021)

[First Week – 08.11.2021 to 12.11.2021]

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 2:00 pm to 3:30 pm	SESSION – IV 3:45 pm to 5:00 pm	EXERCISE
08.11.2021 Monday	Inauguration of the Course Feedback of field training (Third Phase) for identifying issues and need assessment By: Director, MPSJA	Discussion on – Key issues relating to cognizance in criminal cases Generally (Scrutiny of charge-sheet, ER, FR, registration and other issues) By: Shri Yashpal Singh, Dy. Director, MPSJA	Discussion on – Key issues relating to Civil suits; Generally (Institution, scrutiny of plaint, cognizance, registration and process) By: Smt Anu Singh, O.S.D.-II, MPSJA	Discussion on – Key issues relating to role and duties of Ministerial Staff of Civil Court and Criminal Court By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Distribution of exercise relating to remand and bail <i>[To be submitted on 09.11.2021 before 10:00 am]</i>
09.11.2021 Tuesday	Discussion on – Key issues relating to framing of charges, discharge and alteration of charges By: Shri Yashpal Singh, Dy. Director, MPSJA	Discussion on exercise – Remand and bail By: Shri Jayant Sharma, Faculty Junior, MPSJA	Discussion on – Key issues relating to Wild Life Protection Act, 1972 and Indian Forest Act, 1927: Offences & trial By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Discussion on – Key issues relating to Trials: Summary, Summons and Warrant By: Shri Dharendra Singh, Faculty Senior, MPSJA	Distribution of exercise relating to Interim custody of seized vehicle and other articles <i>[To be submitted on 10.11.2021 before 10:00 am]</i>
10.11.2021 Wednesday	Discussion on – Key issues relating to Plea Bargaining and Alternative Dispute Resolution (ADR) u/s 89 CPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Discussion on – Key issues relating to offences under Special Acts – Arms Act, 1959, Excise Act, 1915 & Govansh Vadh Pratishedh Adhinyam, 2004 etc. By: Shri Yashpal Singh, Dy. Director, MPSJA	Discussion on – Key issues relating to Public Gambling Act, 1867, Police Act, 1861 and MMDR Act, 1957 By: Shri T. S. Ajmani, O.S.D-I, MPSJA	Presentation by the participants By: Officers of the MPSJA	Distribution of exercise relating to framing of issues <i>[To be submitted on 11.11.2021 before 10:00 am]</i>

DATE/ DAY	SESSION – I 10:00 am to 11:30 am		SESSION – II 11:45 am to 1:15 pm		SESSION – III 2:00 pm to 3:30 pm		SESSION – IV 3:45 pm to 5:00 pm	EXERCISE
11.11.2021 Thursday	Discussion on – Key issues relating to Will : its execution and proof By: Director, MPSJA	T E A B R E A K	Discussion on exercise – Framing of issues By: Shri Dharendra Singh, Faculty Senior, MPSJA	L U N C H B R E A K	Discussion on – Key issues relating to Order 1 & Order 22 CPC By: Shri Jayant Sharma, Faculty Junior, MPSJA	T E A B R E A K	Discussion on exercise – Interim custody of seized vehicle and other articles By: Shri T. S. Ajmani, O.S.D-I, MPSJA	Distribution of exercise relating to framing of charge <i>[To be submitted on 12.11.2021 before 10:00 am]</i>
12.11.2021 Friday	Discussion on – Key issues relating to Juvenile Justice (Care and Protection of Children Act, 2015) By: Smt. Anu Singh, O.S.D.-II, MPSJA		Discussion on – Key issues relating to M.P. Accommodation Control Act, 1961 By: Director, MPSJA		Discussion on – Key issues relating to Order 33 CPC and Section 35 of Court Fees Act, 1870 By: Shri Jayant Sharma, Faculty Junior, MPSJA		Discussion on – Key issues relating to Primary and Secondary Evidence By: Shri Yashpal Singh, Dy. Director, MPSJA	Distribution of exercise relating to judgment writing (criminal & civil) <i>[To be submitted on 15.11.2021 before 10:00 am]</i>

- NOTE:-** (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.
(3) Under no circumstance, the participants shall change the seat allotted to them in the lecture hall.
(4) The participants are requested to strictly follow the COVID-19 guidelines like wearing masks, social distancing, hand sanitizing time to time etc.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**Third Phase Induction Training Course for Civil Judges, Junior Division (Entry Level) of 2020 Batch
(08.11.2021 to 04.12.2021)**

(Second Week – 15.11.2021 to 18.11.2021)

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 2:00 pm to 3:30 pm	SESSION – IV 3:45 pm to 5:00 pm	EXERCISE
15.11.2021 Monday	Discussion on – Key issues relating to Negotiable Instruments Act, 1881 <i>(Contd..)</i> By: Shri Dharendra Singh, Faculty Senior, MPSJA	Discussion on – Key issues relating to Negotiable Instruments Act, 1881 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Mock Trial By: Officers of the MPSJA	Discussion on exercise – Judgment writing in criminal and civil case By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Distribution of exercise relating to Section 125 CrPC and Compounding of criminal cases under Section 320 CrPC <i>[To be submitted on 16.11.2021 before 10:00 am]</i>
16.11.2021 Tuesday	Presentation by the participants By: Smt. Anu Singh, O.S.D.-II, MPSJA	Law of Precedents By: Director, MPSJA	Discussion on exercise – Framing of charge By: Shri Yashpal Singh, Dy. Director, MPSJA	Mock Trial By: Officers of the MPSJA	Distribution of exercise relating to Order 39 Rules 1, 2 & 3 <i>[To be submitted on 17.11.2021 before 10:00 am]</i>
17.11.2021 Wednesday	Discussion on – Key issues relating to NDPS Act, 1985 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Discussion on – Key issues relating to Specific Relief Act, 1963 By: Shri Yashpal Singh, Dy. Director, MPSJA	Discussion on exercise – Section 125 CrPC and Compounding of criminal cases under Section 320 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Discussion on exercise – Order 39 Rules 1, 2 & 3 By: Shri Yashpal Singh, Dy. Director, MPSJA	Distribution of exercise relating to examination of accused under Section 313 CrPC <i>[To be submitted on 18.11.2021 before 10:00 am]</i>
18.11.2021 Thursday	Discussion on – Key issues relating to admissibility and proof of Electronic Evidence with special reference to Photographs, CCTV footage and CDR <i>(Contd..)</i> By: Shri Yashpal Singh, Dy. Director, MPSJA	Discussion on – Key issues relating to admissibility and proof of Electronic Evidence with special reference to Photographs, CCTV footage and CDR By: Shri Yashpal Singh, Dy. Director, MPSJA	Discussion on – Key issues relating to Withdrawal & Compromise of suits (Order 23) and Suits by or against minors & persons of unsound mind (Order 32) By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Open interactive session on criminal and civil law By: Director, MPSJA	Distribution of exercise relating to judgment writing (criminal & civil) <i>[To be submitted on 22.11.2021 before 10:00 am]</i>

- NOTE:-**
- (1) The schedule is subject to change as per exigencies.
 - (2) Use of Cell Phones in lecture room is strictly prohibited.
 - (3) Under no circumstance, the participants shall change the seat allotted to them in the lecture hall.
 - (4) The participants are requested to strictly follow the COVID-19 guidelines like wearing masks, social distancing, hand sanitizing time to time etc.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**Third Phase Induction Training Course for Civil Judges, Junior Division (Entry Level) of 2020 Batch
(08.11.2021 to 04.12.2021)**

(Third Week – 22.11.2021 to 27.11.2021)

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 pm to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
22.11.2021 Monday	Combined class with Special Institutional Course. <i>(Contd..)</i>	Combined class with Special Institutional Course.	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] <i>(Contd..)</i> By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Interim custody of property u/s 451/ 457 CrPC and other Special Acts By: Shri T. S. Ajmani, O.S.D.-I, MPSJA
23.11.2021 Tuesday	Journey of Criminal Trial Filing of charge sheet, ER, FR, cognizance, framing of charge and appearance of witnesses By: Shri Dharendra Singh, Faculty Senior, MPSJA	Journey of Criminal Trial Filing of complaint, inquiry u/s 200 to 202 CrPC and issuance of process and evidence before charge By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Examination of accused u/s 313 CrPC & Defence evidence and provision u/s 315 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Key issues relating to provisions u/s 205, 299, 317, 323, 325, 446 CrPC Trial of cross cases By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to recording of evidence in criminal cases & recording of statement u/s 164 CrPC and power of court u/s 311 CrPC (followed by mock trial) By: Shri T. S. Ajmani, O.S.D.-I, MPSJA & Shri Yashpal Singh, Dy. Director, MPSJA
24.11.2021 Wednesday	Interactive discussion on – 1. Compounding of offence u/s 320 CrPC 2. Appreciation & Marshalling of evidence 3. Judgment writing in criminal cases & Preparation of warrant of sentence By: Shri Dharendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 and u/s 125 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Open Interactive Session on criminal law By: Director, MPSJA & Officers of Academy	Journey of Civil Trial Interactive discussion on – (i) Jurisdiction of Civil Court u/s 9 CPC (ii) Suits for declaration u/s 34 Specific Relief Act, 1963 <i>(Contd...)</i> By: Director, MPSJA	Journey of Civil Trial Interactive discussion on – (i) Jurisdiction of Civil Court u/s 9 CPC (ii) Suits for declaration u/s 34 Specific Relief Act, 1963 By: Director, MPSJA

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 pm to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
25.11.2021 Thursday	Journey of Civil Trial Institution & scrutiny of plaint, Service of summons (O.5 CPC), Written statement, Set off & Counter claim (O.6 CPC) and Addition of parties (O.1 CPC), Suit by or against minor and state (O.32 & O.27) By: Director, MPSJA	Journey of Civil Trial Examination (O.10), Discovery and inspection (O.11), ADR mechanism u/s 89, Framing of issues, Settling date, Attendance of witnesses (O.16 CPC) By: Director, MPSJA	Interactive discussion on – (i) Temporary injunction (O.39 rules 1 & 2 CPC) (ii) Its breach (O.39 rule 2A CPC) (iii) Issuance of commission (O. 26 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Key issues relating to Registration Act, 1908 and Indian Stamp Act, 1899 impounding of document By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to Order 18 CPC, Recording of evidence & dealing with objections and adjournments in civil cases (followed by mock trial) By: Shri Jayant Sharma, Faculty Junior, MPSJA & Smt. Anu Singh, O.S.D.-II, MPSJA
26.11.2021 Friday	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Rejection & return of plaint (O.7 CPC) & Amendment of pleadings (O.6 rule 17 CPC) and Death of parties (O.22 CPC) By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Appearance of parties, Consequence of non-appearance (O.9 CPC) and Adjournment (O.17 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – (i) Appreciation & Marshalling of evidence (ii) Judgment writing in civil cases & drawn of decree (iii) Compromise & withdrawal (O.23 CPC) By: Shri T. S. Ajmani, O.S.D.-I, MPSJA
27.11.2021 Saturday	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) <i>(Contd..)</i> By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Open Interactive Session on civil law By: Director, MPSJA & Officers of Academy	Court Management, Board Management and Case Management <i>(Contd..)</i> By: Director, MPSJA	Court Management, Board Management and Case Management By: Director, MPSJA

- NOTE:-** (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.
(3) Under no circumstance, the participants shall change the seat allotted to them in the lecture hall.
(4) The participants are requested to strictly follow the COVID-19 guidelines like wearing masks, social distancing, hand sanitizing time to time etc.

DIRECTOR